

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-3014/2018

New Delhi, this the 09th day of August, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Anil Kumar Gulliya,
S/o late Sh. Suraj Bhan,
Legal Heir/Representative & son of Late Smt. Rajkali,
Post held: Mali (gardener),
Employee ID No. 16011, Unique ID No.
R/o H.No. 542, Chirag Delhi,
New Delhi-110017. ... Applicant

(Through Sh. V.N. Jha)

Versus

1. The Commissioner (Personnel),
Horticulture Division,
Delhi Development Authority,
Vikas Sadan, INA , New Delhi 110023.
2. The Director(South),
Horticulture Division,
Delhi Development Authority
Vikas Minar, Indraprastha Estate,
ITO, New Delhi-110002.
3. The Deputy Director,
Delhi Development Authority,
Horticulture Division-6,
Sheikh Sarai, Phase 1,
New Delhi-110017.
4. The Director Work Charge,
Horticulture Division,
Delhi Development Authority
Vikas Minar, Indraprastha Estate,
ITO, New Delhi-110002. ... Respondents

(Through Sh. P.K. Singh for Sh. Rajeev Kumar)

ORDER(ORAL)**Hon'ble Sh. V. Ajay Kumar, Member(J)**

Heard learned counsel for the applicant and Sh. P.K. Singh appearing as proxy counsel for Sh. Rajeev Kumar, for the respondents on receipt of advance notice.

2. The applicant filed the OA seeking the following reliefs:

"(a) pass any appropriate order or direction in favour of the applicant and against the respondents thereby directing the respondents to take notice of the personal files of the mother of the applicant namely Smt. Rajkali and correct her service records to read against her name, the post as that of MALI and not that of COOLIE as was wrongly recorded in the year 1983 due to an error of the clerks, against the appointment letter of the mother of the applicant, where she was shown as appointed as COOLIE instead of MALI.

(b) pass such further directions to release to the applicant all arrears, increments, ACP benefits etc. in respect of Smt. Rajkali (the mother of the applicant) as may have accrued to her in the past, in parity with those who also joined as MALI, at the same post and at the same time, as the mother of the applicant. The respondents may further be directed to produce the records of the mother of the applicant's service and conditions of service.

(c) Any other further order or relief which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case may also be passed/granted in favour of the applicant and against the respondents."

3. It is submitted that the applicant made number of representations ventilating his grievances to the respondents including Annexure A/1 dated 07.02.2017. However, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of at the admission stage itself without going into the merits of the case by directing the respondents to consider the (Annexure A/1) representation of the applicant by duly keeping in view the judgment of this Tribunal in OA No. 3178/2014 dated 20.01.2017 in the

case of Smt. Tejo Devi & Ors. vs. The Commissioner, DDA & Ors. and pass appropriate reasoned and speaking orders thereon within ninety days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/